[MR. DEPUTY CHAIRMAN in the Chair.]

श्री सुन्दर सिंह भंडारी (राजस्थान) : इसमें इन्होंने कहा है कि 26-3-70 के बजाय 31-3-70 को उन्हें रिलीव किया गया। तो मैं यह जानना चाहता हूं कि यह जो घटना घटी उसके गायब होने की उसकी तारीख कौनसी थी। व 31-3-70 तक सर्विस में थे तो इसके पहले वे कैसे गायब हो गये और उनका पता क्यों नहीं चल पाया। इट मस्ट बी एक्सप्लेन्ड। क्योंकि पहले जो बयान दिया गया था उसमें कहा था कि वे 26 तारीख को रिलीव कर दिये गये, लेकिन अब कहा जा रहा है कि 31 तारीख तक वे सर्विस में थे। तो मैं यह जानना चाहता हूं कि सर्विस में रहते हुए वे कैसे गायब हो गये।

MR. DEPUTY CHAIRMAN: This is only a correction of the statement.

SHRI SUNDAR SINGH BHANDARI: It means something. It is not so simple.

MR. DEPUTY CHAIRMAN: Why?

श्री सुन्दर सिंह भंडारी : मेरा यह कहना है कि 26 तारीख तक तो वे पहले सर्विस में थे और अब आप कहते हैं कि 31 तारीख तक वे सर्विस में थे और जैसे ही उनके गायब होने की इन्फारमेशन मिली तो आफिसर उन्हें ढूंढने गये और वे गायब मिले तथा पकड़े नहीं जा सके। तो मैं यह जानना चाहता हूं कि जब वे 31 तारीख से पहले रिलीव हुए थे तो वे गायब कैसे हो गये?

DR. BHAI MAHAVIR (Delhi): Sir, the whole thing is rather fishy. We have been told that Sami Patel resigned his job when he was transferred to some place in India. Now we are being told that he was relieved of his charge. Now, did he resign or was he relieved of his charge on receipt of any complaint? Now, there is a mix-up of things. We would like to have some clear idea of what happened actually.

SHRI ARJUN ARORA (Uttar Pradesh): Sir, this clarification has led to further complication.

MR. DEPUTY CHAIRMAN: This is not a clarification; it is only a correction.

SHRI ARJUN ARORA: This correction has led to further complication. Sir, Mr. Patel disappeared before. According to this correction, he was relieved of the post as Manager. So it requires further clarification or further corrections of the statement made to-day. How could he disappear before he was relieved and if he had disappeared, how was it that he was relieved? The whole case is very fishy and the Government by making inaccurate statements is making itself a little suspect.

SHRI SUNDAR SINGH BHANDARI: That is a deliberate protection they want to give.

MR. DEPUTY CHAIRMAN: All right. There is no explanation needed. Only some wrong information was given and that information has been corrected now.

श्री सुन्दर सिंह भंडारी : उपसभापति जी' मैं समझता हूं कि आपने जो उत्तर दिया है उसे सरकार को कहने की आवश्यकता है। पांच दिन का अन्तर हो गया, वे 31 मार्च को रिलीव किए गए जबकि पहले स्टेटमेंट इसके विपरीत थे। इसमें से अनेक काम्पलीकेशन निर्माण होते हैं। उन्हें स्थिति को स्पष्ट करना चाहिए मैं यह समझ सकता हूं कि आज मंत्री जी केवल तारीख बदलने का आधार लेकर इस मामले से मुक्त होना चाहते होंगे लेकिन जो इसमें प्रश्न उठाए गए हैं वे कल उनका स्पष्टिकरण देना चाहें तो दे सकते हैं लेकिन यों आसानी से वे यहां से नहीं जा सकते।

SHRI K. R. GANESH: I have some facts here. Mr. Sami Patel resigned and it was accepted on the 25th and he was relieved on the 31st of March. He disappeared only after he was relieved of his duties on 31st March If a further clarification is necessary, that will be brought before the House.

PAPERS LAID ON THE TABLE

ORDINANCES PROMULGATED BY THE GOVERNOR OF KERALA ON THE 26TH APRIL, 1970.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table under sub-clause (a) of clause (2) of article 213 of the Constitution read with

[Shri K. R. Ganesh]

sub-clause (iii) of clause (c) of the President's Proclamation (G.S. R. No. 1124) dated the 4th August 1970, a copy each of the following Ordinances, promulgated by the Governor of Kerala on the 26th April, 1970:

(i) The Agricultural Income-Tax (Amendment) Ordinance, 1970 (No. 6 of 1970).

(ii) The Kerala Surcharge on Taxes (Amendment) Ordinance, 1970 (No. 7 of 1970).

[Placed in Library. *See* No. LT-4158/70 for (i), and(ii)]

ANNUAL REPORT AND ACCOUNTS (1968-69) OF THE MINERALS AND METALS CORPORATION OF INDIA LIMITED AND OTHER RELATED PAPERS

वैदेशिक व्यापार मंत्रालय में उपमंत्री (चौधरी राम सेवक) : मैं समवाय-अधिनियम, 1956 की धारा 619 क की उपधारा (1) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभापटल पर रखता हूं :—

(i) 1968–69 के वर्ष के लिये मिनरल्स एंड मेटल्स ट्रेडिंग कारपोरेशन आफ इण्डिया, लिमिटेड, नई दिल्ली का छटा वार्षिक प्रतिवेदन तथा लेखे, लेखाओं पर लेखा-परीक्षकों के प्रतिवेदन सहित ।

(ii) कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा ।

[Placed in Library. *See* No. LT-4158/70 for (i) and (ii)].

CERTIFIED ACCOUNTS (1968-69) OF THE TEXTILE COMMITTEE AND RELATED PAPERS

चौधरी राम सेवक: श्रीमन्, मैं वस्त्र समिति अधिनियम, 1963 की धारा 13 की उपधारा (4) के अधीन, 1968–69 के वर्ष के लिए वस्त्र समिति के प्रमाणित वार्षिक लेखे, लेखाओं पर लेखा-परीक्षा प्रतिवेदन सहित, सभा पटल पर रखता हूं । [Placed in Library. *See* No. LT-4136/70]

THE INDIAN ADMINISTRATIVE SERVICES (PAY) ELEVENTH AMENDMENT RULES, 1970

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification G. S. R. No. 1164, dated the 31st July, 1970 (in English and Hindi) publishing the Indian Administrative Services (Pay) Eleventh Amendment Rules, 1970, together with an Explanatory Memorandum thereon. [Placed in Library *See* No. LT-4156/70]

THE KERALA AGRICULTURAL WORKERS PAYMENT OF PRESCRIBED WAGES AND SETTLEMENT OF AGRICULTURAL DISPUTES ORDINANCE, 1970.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BISHWA NATH ROY): I beg to lay on the Table, under sub-clause (a) of clause (2) of article 213 of the Constitution read with sub-clause (iii) of clause (c) of the President's Proclamation (G.S.R. No. 1124) dated the 4th August, 1970, a copy (in English and Hindi) of the Kerala Agricultural Workers' Payment of Prescribed Wages and Settlement of Agricultural Disputes Ordinance, 1970 (No. 5 of 1970), promulgated by the Governor of Kerala on the 25th April, 1970. [Placed in Library. *See* No. LT-4140/70].

MR. DEPUTY CHAIRMAN: Mr. Mandal.

REFERENCE TO ALLEGED MURDER OF EIGHT S. S. P. WORKERS AT EKTARA IN BIHAR

श्री बी० एन० मंडल (बिहार) : बिहार के गया जिले के नवादा सब डिवीजन में एक डाकबंगला है जिसका नाम इकतारा है, वहां पर 8 एस० एस० पी० के वर्कर्स का मर्डर कर दिया गया है और उनकी लाश को भी गायब कर दिया गया है । वहां पर लैंड-ग्रेब मूवमेंट भी चल रहा था । इसलिए मैं चाहता हूं कि सरकार इस बात के बारे में जो सफाई देना चाहे उसकी पूरी खबर हमको मिलनी चाहिए । आज के ही हिन्दुस्तान टाइम्स में यह खबर निकली है, यू० एन० आई० की खबर है, 2 तारीख को पटना से भेजी गई है । इसलिए मैं चाहता हूं कि सरकार इसको आज क्लेरीफाई करे ।